

its role has been useful in abating industrial sickness; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY):

(a) and (b). The Industrial Reconstruction Corporation of India was constituted in 1971 with the objective to revive the closed units and rehabilitate and nurse the weak and sick units. The working of the Corporation is reviewed on a continuing basis by the Government to ensure that the operations of the Corporation are conducted in accordance with the national priorities and policies. Guidelines are issued from time to time by the Government on various important matters and the Corporation is functioning in accordance with these guidelines. The performance of the Corporation is also adjudged by the periodical returns received from the Corporation regarding the operational results. The Government Directors on the Board of the Corporation, keep a constant watch on the affairs of the Corporation. The IRCI Board constituted a Committee in 1975 under the Chairmanship of Shri R. N. Sen to review its operations and the Committee suggested various reforms/modifications in the functions of the Corporation like the change in internal structure, streamlining of procedures etc. Most of these recommendations have been accepted by the Government and have been since implemented by the Corporation.

#### Smuggling of Gold and Watches

2127. SHRI HARISH KUMAR GANGWAR : Will the Minister of FINANCE pleased to state:

(a) whether it is a fact that two officials of the Soviet Airlines were remanded in jail custody for two months in Bombay for having smuggled into the country gold and watches valued at Rs. 22-25 lakhs

and Rs. 82,400 as reported in the 'Indian Express' of 15 December, 1981;

(b) if so, details with full fact and action taken with the present position of the cases; and

(c) if not, reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA):

(a) to (c). Yes, Sir. On 12-12-81, the Customs authorities at Bombay intercepted a Traffic Assistant of Aeroflot while he was coming down from an Aeroflot aircraft which had landed at Bombay en route from Singapore to London and recovered 130 gold bars with foreign markings valued at about Rs. 22.56 lakhs and 105 wrist watches, valued at about Rs. 82,400 from an attache case being carried by him. On investigation, it was revealed that the attache case containing the contraband was handed over to him by a transit passenger bound for London in the aircraft, and was to be delivered to the Airport Manager of Aeroflot at Bombay. All the three persons who are Indian nationals were arrested on 12-12-81 and released on bail on 21-12-81. Pursuant to further investigations, another Indian national found involved in the case was arrested on 4-2-82 and released on bail on 8-2-82. The case is under investigation.

#### Recognition of Hindi as medium for Examination for Direct recruitment and departmental promotion in Banking Service

2128. SHRI SATYANARAYAN JATIYA: Will the Minister of FINANCE be pleased to state :

(a) whether Hindi has not been recognised as a medium for examination for direct recruitment and the examinations for departmental promotions in Banking Services; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN  
THE MINISTRY OF FINANCE  
(SHRI JANARDHANA POOJARY):

(a) and (b). Public Sector banks have been advised to allow optional use of Hindi medium in their Promotion Examinations. Some banks have already permitted optional use of Hindi in their tests for promotion. Recruitment to clerical and Officers' cadre of banks is made by the various Banking Service Recruitment Boards. These Boards are also taking steps to bilingualise their tests to the extent feasible.

पाकिस्तान, बंगलादेश और श्रीलंका के साथ  
भारत का व्यापार

2129. श्री अशफाक हुसैन : क्या वाणिज्य मंत्री निम्नलिखित जानकारी दर्शाने वाला विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) पिछले दो सालों के दौरान पाकिस्तान, बंगलादेश, और श्रीलंका के साथ भारत के आयात और निर्यात व्यापार का ब्यौरा क्या है ;

(ख) इन शो को निर्यात किये गये और इन से आयात किये गये मर्दों के नाम तथा मूल्य कितना है ;

(ग) क्या भारत का इन देशों के साथ कोई व्यापार समझौता है ;

(घ) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ; और

(ङ) सरकार इन देशों के साथ व्यापार बढ़ाने के लिये क्या विशेष उपाय कर रही है ?

वाणिज्य मंत्रालय में उपमंत्री (श्री पी. ए. संगमा) : (क) तथा (ख). गत दो वर्षों के दौरान पाकिस्तान, बंगलादेश तथा श्रीलंका के साथ हुए भारत के आयात तथा निर्यात व्यापार के यथाउपलब्ध ब्यौरे दर्शाने वाला एक विवरण सभा पटल पर रखा गया । [ग्रन्थालय में रखा गया । देखिये संख्या एल. टी. 3483/82] विवरण में व्यापार की मर्दें तथा उन के मूल्य का भी उल्लेख है ।

(ग) भारत के बंगलादेश तथा श्रीलंका के साथ व्यापार करार हैं ।

(घ) व्यापार करारों की प्रतिलिपियां संलग्न हैं ।

(ङ) सरकार इन पड़ोसी देशों के साथ व्यापार संबंधों की निरन्तर समीक्षा करती रही है और उन के साथ आर्थिक तथा वाणिज्यिक सहयोग बढ़ाने के लिए समुचित कदम उठाती रही है । उन के साथ व्यापार के सुदृढीकरण तथा संवर्धन के उद्देश्य से समय समय परामर्श किये जाते रहे हैं । उपयुक्त अवसरों पर व्यापार प्रतिनिधि मण्डलों का आदान प्रदान किया गया है और एक दूसरे के देशों में व्यापार मेलों तथा प्रदर्शनियों में भाग लेने को प्रोत्साहित किया गया है ।

Department Candidates awaiting Promotions to posts of Income tax Inspectors

2130. SHRI SOMJI BHAI DAMOR: Will the Minister of FINANCE be pleased to lay a statement showing:

(a) the total number of persons who have qualified in Departmental Examinations but are still awaiting promotions to the posts of Income-tax Inspectors in the Income-tax Department, year-wise and charge-wise; and

(b) the steps Government propose to take to reduce the gap of waiting period to a maximum of 5 years?